

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

Original Application No. 195 of 2010

Thursday, this the 10th day of March, 2010

CORAM:

**Hon'ble Mr. Justice K. Thankappan, Judicial Member
Hon'ble Mr. K. George Joseph, Administrative Member**

C.K. Kunjuraman, Sub Postmaster (compulsorily retired),
Kundara East P.O., Kollam Postal Division,
Residing at Nellivila Veedu, Mulavana P.O.,
Quilon - 691 503.

Applicant

(By Advocate – Mr. Vishnu S. Chempazhanthiyil)

V e r s u s

1. The Senior Superintendent of Post Offices,
Kollam Division, Kollam.
2. The Director of Postal Services (HQ),
Office of the CPMG, Kerala Circle, Thiruvananthapuram-4.
3. The Chief Post Master General, Kerala Circle,
Thiruvananthapuram-4.
4. The Union of India, represented by Member (Personnel),
Postal Services Board, New Delhi.

Respondents

(By Advocate – Mr. A.D. Raveendra Prasad, ACGSC)

This application having been heard on 10.3.2010, the Tribunal on the
same day delivered the following:

O R D E R

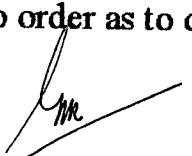
By Hon'ble Mr. Justice K. Thankappan, Judicial Member -

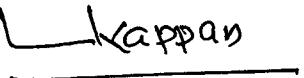
Heard the learned counsel for the applicant Mr. Vishnu S. Chempazhanthiyil and Mr. A.D. Raveendra Prasad, learned counsel for the respondents.

(Signature)

2. Though the applicant filed this Original Application challenging the punishment order passed by the disciplinary authority, it is seen that the applicant has already filed a revision petition before the competent authority and that is pending. If the revision is pending under the statutory provisions, we are not expected to exercise our jurisdiction in this matter. However, the applicant filed this Original Application and the Registry also noted some delay in filing the present Original Application. We are not considering the delay or any other merit of the case but at the same time, we feel that the applicant has got a case that the revision though filed in time, is still pending. Hence, this Tribunal may observe that the revisional authority may dispose of the revision petition (Annexure A-4) and the reminder (Annexure A-5) as expeditiously as possible.

3. In view of the above we direct the respondent No. 4 to consider Annexure A-4 revision petition as expeditiously as possible at any rate within three months from the date of receipt of a copy of this order. OA is disposed of. No order as to costs.


(K. GEORGE JOSEPH)
ADMINISTRATIVE MEMBER


(JUSTICE K. THANKAPPAN)
JUDICIAL MEMBER

"SA"